

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 581
ANSWERED ON 03.12.2025

WIND ENERGY CAPACITY IN KARNATAKA

581. SHRI B Y RAGHAVENDRA

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the current status of wind energy capacity addition in Karnataka including the total installed capacity and new projects commissioned during the last five years;
- (b) the contribution of Karnataka in the country's total wind power generation along with the details of districts leading in wind energy development;
- (c) the challenges faced by developers in the State and the steps taken to address them;
- (d) the measures taken by the Government to encourage offshore wind projects outside of Tamil Nadu and Gujarat; and
- (e) the measures taken by the Government to attract domestic and foreign investment in large-scale wind energy parks across the country?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) As on 31.10.2025, the installed capacity of wind energy projects in Karnataka is 8193.29 MW. The wind energy capacity addition in Karnataka through new wind projects commissioning *vis-a-vis* cumulative wind capacity during the last five years are as follows:

S.N.	FY	Wind Capacity Addition (in MW)	Cumulative Wind Capacity in Karnataka (in MW)
1	2020-21	148.0	4938.6
2	2021-22	192.30	5130.9
3	2022-23	164.05	5294.95
4	2023-24	724.66	6019.61
5	2024-25	1331.485	7351.09
6	2025-26 (as on 31.10.2025)	842.19	8193.29

(b) The contribution of Karnataka in is country's total wind power generation 15.28% and the top three districts leading in wind energy development are Gadag, Vijayapura and Chitradurga.

(c) Land conversion and grid evacuation are the major challenges being faced by the developers in setting up wind energy projects in Karnataka. In order to address Land conversion, State Cabinet has approved the proposal of consideration of the Government Order as NOC for conversion of agricultural land for non-agricultural purpose. In order to streamline grid evacuation, the Government of Karnataka has prepared a Resource Adequacy Plan (RAP) for implementing RE projects in proportion to power demand of Electricity Supply Companies of Karnataka (ESCOMs).

(d) Government has taken several measures to develop offshore wind power projects in the country outside of Tamil Nadu and Gujarat. These, *inter alia*, include;

- Notification of 'Offshore Wind Energy Policy' in October 2015 to provide framework for the development of offshore wind energy in the country.
- Issuance of a 'Strategy Paper for Establishment of Offshore Wind Energy Projects' in July, 2022 indicating various development models.
- The Offshore Wind Energy Lease Rules, 2023 have been notified to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Desktop study has been carried out based on the Meso Scale Data available in public domain for Maharashtra coast
- Offshore Wind has been included in the list of activities to be considered for trading of Carbon Credits under bilateral/co-operative approaches as per Article 6.2 Mechanism of Paris Agreement.
- Waiver of Inter-State Transmission (ISTS) Charges has been extended for offshore wind power projects commissioned on or before 31.12.2032 with graded ISTS charges thereafter.
- Waiver of additional surcharge is granted for electricity produced from offshore wind projects commissioned up to December, 2032 and supplied to Open Access Consumers.

(e) Government has taken several measures to attract domestic and foreign investment in large-scale RE projects including wind energy parks across the country. The details of measures are given at **Annexure-I**.

Government has taken following measures to attract domestic and foreign investment in large-scale RE projects including wind energy parks across the country;

- Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- The Revised Guidelines for installation of prototype wind turbine models was issued on 12th June 2025.
- Procedure for inclusion/updating Wind Turbine Model in the Revised List of Models and Manufacturers of Wind Turbines (RLMM) was issued on 31st July 2025. The amendment renames RLMM as Approved List of Models and

Manufacturers (ALMM (Wind)) and mandates usage of listed components such as Blade, Tower, Generator, Gearbox and Special Bearings (Main, Pitch and Yaw Bearing) along with mandatory relocation of data centres within India and prohibition of real-time data transfer outside India.

- The Standard Operating Procedure (SOP) for ALMM-Wind and ALMM-WTC was issued on 29th October 2025, detailing the end-to-end process for application, verification, factory inspection, component evaluation and model enlistment.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.